IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(Cr.) No. 62 of 2020

Punam Devi ... . Petitioner

Versus

The State of Jharkhand & Ors.

... . Respondents.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Binit Chandra, Advocate
For the State : Mr. M.K. Sinha, Sr. S.C.-I

03/25.03.2021 Heard Mr. Binit Chandra, learned counsel for the petitioner and Mr. M.K. Sinha, learned counsel for the State.

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Respondent No. 3 is directed to file affidavit disclosing the current status of the investigation and steps taken against the named accused persons within four weeks.

Post the matter after four weeks.

(Sanjay Kumar Dwivedi, J.)

Satyarthi/-